

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

18.07.2013

OA No. 515/2013

Mr. P.N. Jatti, Counsel for applicant.

The applicant has filed this OA seeking for a direction for payment of interest @ 12% per annum on the sum of Rs.1,78,735/- with effect from 01.06.2008 to 21.05.2009. The applicant has filed a representation dated 10.11.2012 (Annexure A/1) in this regard but the same is pending consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the representation of the applicant dated 10.11.2012 (Annexure A/1) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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